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Central Administrative Tribunal, Principal Bench

Original Application No.3205 of 2001

New Delhi, this the 30th day of December, 2002

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.V.Srikantan,Member(A)

Amit Kalra aged about 60 years,
w/o late Shri
working as Officer Superintendent,
Grade-I,Personnel Branch,
Baroda House,New Delhi
R/o 78, DDA Flats,
Masjid Moth, New Delhi

....Applicant

(By Advocate: Shri M.L. Sharma)

Versus

1.Union of India through

The Chairman,
Railway Board,The Principal Secretary,
Govt. of India, Ministry of Railways,
Rail Bhawan,New Delhi.

2.General Manager,
Northern Railway,
Baroda House,
New Delhi-1

....Respondents

(By Advocate: Sh.Rajeev Bansal,proxy for Sh.B.K.Agarwal)

O R D E R(ORAL)

By Justice V.S. Aggarwal,Chairman

By virtue of the present application, Mrs.Amit
Kalra seeks the following reliefs:

"8.1 to allow the OA and to direct the
respondents to order the promotion of the
applicant no.2 to the post of COS grade
Rs.7450-11500 w.e.f. 10.5.1998 with all
consequential benefits i.e. arrears of
pay etc. with interest @ 18% thereon.

8.2 to further direct the respondents to
grant promotions retrospectively in all
other lower grade accrued to her in terms
of verdict dated 1.12.2000 of Hon'ble
Supreme Court in CAs 6970-72/2000 M.G.
Badappanavar Versus State of Karnataka
(JT 2000 Supp 3 SC 408); and to pay her
the consequent difference of arrears of
pay; and pensionary benefits at higher

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rates;"

2. During the course of submissions, it was conceded that so far as the first prayer incorporated in para 8.1 referred to above is concerned, the necessary relief has since been granted.

3. The contention of the applicant's learned counsel was that with respect to the second prayer incorporated in para 8.2, no decision has been taken.

4. Our attention has not been drawn to any decision taken in this regard. In these circumstances, we dispose of the present application directing respondent no.2 to consider the request of the applicant incorporated in paragraph 8.2 and pass a speaking order preferably within six months from the receipt of the certified copy of the present order and communicate to the applicant.

5. It is made clear that nothing said herein is an expression of opinion on the merits of the matter.


(V. Srikantan)
Member(A)


(V.S. Aggarwal)
Chairman

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